

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) No, Sir. However, in 1979 as per policy it was decided to offer 42 Sq. m. plots at predetermined rates to persons affected by clearance operation during emergency. This scheme for alternative allotment was dropped thereafter and a decision was taken to register all such affected persons under Housing Registration Scheme of 1976. These registrants were to be assigned enbloc seniority over registrants of 1979 New Pattern Scheme and allotment of flats was, however to be made in Trans-Yamuna area only.

(b) No, Sir. As per approved pricing policy cost of left over flats is revised on the date of allotment of the flat. In present case the allotment letters were issued in May '82.

(c) Interest on capital has been charged at the minimum rate of $7\frac{1}{2}\%$ instead of penal rate of interest for the period of default after issue of demand letters.

(d) No Sir. The interest on the amount deposited by the allottees has been allowed while working out the interest on capital.

(e) The Question does not arise .

**Alleged Favour to Private Builders by
DDA**

4471. SHRI RAMASHRAY PRASAD
SINGH :

SHRI CHITTA MAHATA :

SHRI BANWARI LAL PUROHIT :

SHRI SANAT KUMAR MAN-
DAL :

SHRI Y. S. MAHAJAN :

SHRI MOHD. MAHFOOZ ALI-
KHAN :

SHRI MAHENDRA SINGH :

SHRI KALI PRASAD PANDEY :

SHRI JAGANNATH PRASAD :

SHRI G. S. BASAVARAJU :

SHRI H. N. NANJE GOWDA :

SHRI SARFARAZ AHMAD :

SHRI VILAS MUTTEMWAR :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether his attention has been drawn to the news-item appearing in "Indian Express" dated 6 February, 1986 captioned "DDA's 5 crore favour to private builders" ;

(b) if so, the details thereof ;

(c) whether any inquiry has been conducted into the allegation ;

(d) if so, outcome of the enquiry and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Yes, Sir.

(b) Certain allegations have been made in the news item against DDA. The news item alleges, *inter-alia*, that the DDA allowed the construction of multistoreyed commercial buildings at Bhikaji Cama Place unauthorisely, without the execution of the lease deeds and reduced the penalty for constructing these buildings without sanctioned plans. These irregularities have caused DDA about Rs. 5.00 crores including loss of Stamp Duty on lease deeds working out to about Rs. 2.00 crores and penalty for unauthorised construction to the tune of Rs. 3.00 crores.

(c) No, Sir.

(d) Does not arise.

Vacant Posts in AIR Station, Leh

4472. SHRI P. NAMGYAL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that many posts of different categories including that of the Station Director are lying vacant since many years in the Leh station of AIR ;

(b) whether it is also a fact that due to non-posting of various incumbents and in